

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O. A. No.  
~~XXXXXX~~

392 OF 1992

DATE OF DECISION 28-07-1992

N. Sahadevan

Applicant (s)

Mr. R. Rajasekharan Pillai

Advocate for the Applicant (s)

Versus

Union of India rep. by Secretary Respondent (s)  
Telecommunications and  
others

Mr. NN Sugunapadan, SCGSC

Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. S.P. Mukerji, Vice Chairman

and

The Hon'ble Mr. N. Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? NO
3. Whether their Lordships wish to see the fair copy of the Judgement? NO
4. To be circulated to all Benches of the Tribunal? NO

JUDGEMENT

(Hon'ble Shri N. Dharmadan, Judicial Member)

M.P. 432/92. This M.P. in O.A. 392/92 has been filed by the applicant for condonation of delay of two years 358 days in filing the above application. The reason given in the application is that the applicant was suffering from some mental ailment and was prevented from taking appropriate steps for filing necessary petition before the Tribunal or entrusting the matter to any counsel for filing the same. He has produced Annexures X-1 to X-3 certificates to support the M.P. for condonation of delay. The certificates do not give any details regarding the date of ailment and the period during which he was undergoing treatment.

2. The M.P. is strongly opposed by the learned

counsel for the respondents by filing objection to the application for condonation of delay. Along-  
reply to the M.P. for <sup>4</sup> with the condonation of delay, the respondents have filed letters written by the applicant in his own handwriting .

2. In the light of the above, the application for condonation of delay <sup>con b</sup> is not accepted. We are of the view that the delay has not been properly explained. We are satisfied that the application for condonation of delay has to be dismissed. Accordingly the M.P. for condonation of delay is dismissed. Consequentially the Original Application is also dismissed.

  
28.7.92  
(N.DHARMADAN)  
JUDICIAL MEMBER

  
28.7.92  
(S.P.MUKERJI)  
VICE CHAIRMAN

28.7.92

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